

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 129/2024

KULDEEP

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.47446/2024-INTERIM BAIL  
IA No.165289/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS  
IA No.165956/2024 - EXEMPTION FROM FILING O.T.  
IA No.169034/2024 - EXTENSION OF TIME)

Date : 05-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Pradeep Kumar Yadav, Adv.  
Mr. Vishal Thakre, Adv.  
Mr. Gopal Singh, Adv.  
Ms. Anjale Kumari, Adv.  
Ms. Chhaya, Adv.  
Mr. Tota Ram, Adv.  
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

Mr. R.K. Raizada, Sr. Adv., A.A.G.  
Mr. Ankit Goel, AOR  
Mr. Antriksh Singh, Adv.  
Mr. Nikhil Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA No.169034 of 2024

Almost time of four months has elapsed since the order dated 10<sup>th</sup> April, 2024 was passed by this Court directing the respondent-State of Uttar Pradesh to consider the case of the petitioner for grant of

permanent remission. Now, the respondent-State wants two more months. While the respondent-State is seeking two more months, the application is worded in such a manner that there is already an indication that the case of the petitioner will not be considered. As far as the State of Uttar Pradesh is concerned, we have repeatedly noticed that the orders of this Court directing consideration of premature release are not being implemented within the time fixed by this Court.

Therefore, we direct the Principal Secretary of the Prison Administration Department, State of Uttar Pradesh to remain present in the Court through video conference on 12<sup>th</sup> August, 2024.

List on 12<sup>th</sup> August, 2024.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER